

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 523/GT/2014**

Subject : Revision of tariff of SUGEN Mega Power Project (1147.5 MW) from COD to 31.03.2014 – Truing up of tariff determined by Commission's Order dated 1.10.2014 in Petition No. 221/GT/2013.

Date of hearing : 05.03.2015

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Torrent Power Limited

Respondents : TPL (Ahmedabad Distribution) & 3 Ors.

Parties present : Shri Apoorva Misra, Advocate, TPL  
Shri Janmali Manikala, Advocate, TPL  
Shri Asis Ghosh, TPL  
Shri Deepak Dalal, TPL  
Shri Vinod Khanna, TPL  
Shri Rishab Singh, Advocate, MPPMCL

**Record of Proceedings**

This petition has been filed by the petitioner, Torrent Power Ltd., for revision of tariff in respect of SUGEN Mega Power Project (1147.5 MW) (the generating station) from COD to 31.03.2014 after truing up exercise based on the provisions of Regulation 6(1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ("the 2009 Tariff Regulations").

2. The representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station for the period 2009-14 may be revised after truing up exercise. He further submitted that additional information as sought by the Commission has been filed and copy served on the respondents.

3. The representative of the respondent, MPPMCL, prayed for grant of time to file the reply in the matter.

4. After hearing the parties, the Commission directed the petitioner to file the following information on affidavit, with advance copy to the respondents, on or before 27.3.2015.

- (i) Actual O&M expenses incurred against relaxed normative O&M expenses allowed to the generating station during the tariff period 2009-14.
- (ii) Auditor certificate in respect of amount of liabilities included in the gross block as on 15.08.2009, i.e., COD of the station.
- (iii) A statement showing capital cost claimed by petitioner as per format at Annexure-I.
- (iv) Statement showing flow of un-discharged liabilities included in the gross block as per format at Annexure-II. In case of any variance in the closing liability position from those furnished in Form-9A, Revised Form-9A shall also be furnished.
- (v) Revised Form-9, since the additional capital expenditure as indicated in the said Form is at variance with its actual additional capital expenditure claimed in the petition.
- (vi) Auditor certified statement showing allocation of Gross block and CWIP as per books of Torrent Power Limited, as on 31.03.2009, 31.03.2010, 31.03.2011, 31.03.2012, 31.03.2013 and 31.03.2014, to Transmission, Distribution & Generation (separately showing such break-up for SUGEN, UNOSUGEN and other generating plants) activities as directed by this Commission in Order dated 01.10.2014 in Petition No. 221/GT/2013.

5. The respondents shall file their replies with advance copy to the petitioner on or before 6.4.2015. Rejoinder, if any, shall be filed by the petitioner on or before 13.4.2015. The information / replies / rejoinder shall be filed within the due date mentioned. In case no information is filed within the said date, the matter shall be decided based on available records.

6. Subject to the above, order in the petition is reserved.

By Order of the Commission

Sd/-  
(T. Rout)  
Chief (Legal)

**ANNEXURE-I****Statement showing capital cost claimed by petitioner**

(Rs. in lakh)

Particulars	2009-10			2010-11	2011-12	2012-13	2013-14
	19.07.09 to 27.07.09	28.07.09 to 14.08.09	15.08.09 to 31.03.10				
Opening Capital Cost							
Add: Additional Capital Expenditure							
<b>Closing Capital Cost</b>							

**ANNEXURE-II****Statement showing flow of un-discharged liabilities included in the gross block**

(Rs. in lakh)

Particulars	2009-10 (From 15.08.2009 to 31.03.2010)	2010-11	2011-12	2012-13	2013-14
Opening liabilities					
Add: Additions during the year					
Less: Discharges of liabilities					
Less: Reversal of liabilities					
<b>Closing liabilities</b>					